

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-517/ND/2017

In the matter of

Syndicate Interglobal

Vs.

Global Fragrances (P) Limited

....PETITIONER

RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 08.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Neeraj Kumar Gupta, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Due to paucity of time arising out of sitting in the Principal Bench, the matter was not able to be taken up. Hence, the same is adjourned to 23.1.2018.

- Sol -

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
08.1.2018